

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:2140
ANSWERED ON:22.07.2004
HARASSMENT OF EMPLOYEES IN MARUTI UDYOG LIMITED
Das Gupta Shri Gurudas

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government is in the receipt of any complaint of harassment of employees in Maruti Udyog Limited;
- (b) if so, the details thereof;
- (c) the measures taken by the Government to curb the harassment of the employees of Maruti Udyog Limited?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
(SHRI SONTOSH MOHAN DEV)

(a) to (c): In terms of the Revised Joint Venture Agreement (RJVA) signed on 15.5.2002 between the Government of India, Suzuki Motor Corporation, Japan and Maruti Udyog Limited (MUL), Suzuki Motor Corporation (SMC) has become a major shareholder and as such SMC is free to manage the affairs of MUL. Under Article 2.5.2 of the RJVA, MUL Board alone shall be entitled to take decisions on various administrative matters including matters relating to appointments, disciplinary action and other labour and personnel matters without any interference. A few complaints relating to settlement of dues, reinstatement in service and appointment on compassionate grounds etc., are being received in this Ministry from time to time. Those are being forwarded to the Management of MUL for appropriate action.